

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.522/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2020**

Name of the Company: Fullerton India home Finance Co Ltd
V/s
Drav Multitrading Pvt Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER
(through video conferencing)

Mr. Anil Kumar Mundra, Advocate is present on behalf of the Petitioner.

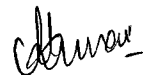
Ms. Kajal Shingadiya, Advocate is present on behalf of the Corporate Debtor.

Learned Lawyer on behalf of the Petitioner filed the withdrawal pursis to withdraw the instant Petition.

Accordingly, the instant Petition CP(IB) 522 of 2019 is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 27th day of August, 2020


MANORAMA KUMARI
MEMBER JUDICIAL